

C. A. T. Bench, JAIPUR

Date of Order	Orders
29.06.94 2	<p>MA 289/94 (OA 1027/92)</p> <p>None present on behalf of Union of India.</p> <p>Application for the extention of the time has been submitted and prayer has been made that the time of two months may be granted to implement the judgement of the Tribunal dated 25.1.94. The order was to be complied with within four months from the date of the receipt of a copy of the order. The copy has been signed on 10.2.94. Thus, the order was to be complied with upto 10.6.94. In the facts & circumstances, the application is accepted and two months' time as prayed is granted to comply the order and the order should be complied with before 10.8.94. MA stands disposed of.</p> <p>Q. P. Sharma Member (A)</p> <p>(D. L. Mehta) Vice-Chairman</p> <p>Copy sent to Sh up to 3708 Date 9-7-94</p> <p>P</p>